

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

Dated : This the 09<sup>th</sup> day of October 2012

Original Application No. 13 of 2007

Hon'ble Dr. K.B.S. Rajan, Member (J)  
Hon'ble Mr. Shashi Prakash, Member (A)

Mahesh Chandra Verma, S/o Ram Saran Lal, Postman, Head Post Office, Rampur.

. . . Applicant

By Advocate : Shri A.K. Srivastava

V E R S U S

1. Union of India through its Secretary, Ministry of Communication, Dak Bhawan, New Delhi.
2. Director Postal Services, Bareilly Region, Bareilly.
3. The Senior Superintendent of Post Offices, Moradabad Division, Moradabad.

. . . Respondents

By Advocate : Shri S. Srivastava

O R D E R

By Hon'ble Dr. K.B.S. Rajan, JM

The order assailed of by the applicant is dated 24-02-2003. Earlier the applicant had approached the Tribunal in OA 1353 of 2005 which was disposed of on 15-11-2006 inter alia directing the respondents to supply a copy of the order dated 24-02-2003 to the applicant within 15 days and in case the applicant is aggrieved by that order, he may seek appropriate remedy as per law. At the time of hearing when the counsel for the applicant was asked to indicate the date of receipt of the impugned order dated 24-02-2003, he had first stated that it was in 2008. This

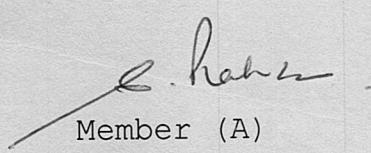
14

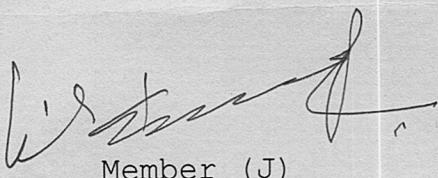
could be impossible, as the OA itself has been filed in 2007. On proper scrutiny of the records, he had fairly conceded that it was received as per the initials appended at Annexure A-1 on 28-02-2003 itself.

2. Counsel for the respondents pointed out that the applicant had accepted the penalty and had been keeping silent till his retirement. The OA is hopelessly time barred.

3. We are in full agreement with the contention of the counsel for the respondents. The OA being time barred, the same is dismissed. No costs.

/pc/

  
Member (A)

  
Member (J)